

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 14th day of July, 2000

CORAM : Hon'ble Mr. Rafiq Uddin, Member (J)

Hon'ble Mr. M.P. Singh, Member (A)

ORIGINAL APPLICATION NO. 748 of 2000.

Maiku Lal Gupta aged about 61 years son of
 late Shri Rameshwar Prasad, resident of 3/1
 A.D.A. Colony, Meerapur, Allahabad.

...Applicant

C/A Shri R.P. Srivastava

Versus

1. Union of India through Secretary to Govt. of India, Ministry of Finance, New Delhi.
2. The Comptroller & Auditor General of India
10, Bahadur Shahzafar Marg, New Delhi.
3. The Accountant General (Audit) I, U.P.

Allahabad.

...Respondents

C/R

O R D E R

(By Hon'ble Mr. Rafiq Uddin, Member (J))

By means of this O.A. the applicant seeks direction to the respondents to grant him notional promotion on the post of Record Keeper from 20.12.1988 and onward and allow the consequential reliefs of the O.A.

2. Applicant has not filed any application of condonation of delay. However, in para 4 (xix) and (xx) of O.A. it has been stated that he has been suffering from several diseases since 1996 to date and was admitted in hospital.

R.

(3)

Applicant retired from service on July 1997 and had been under regular treatment after the retirement to date.

Therefore, there was delay in filing the application.

The applicant has, however, not explained the delay prior

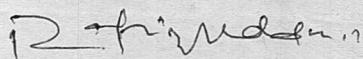
to 1996. The learned counsel has stated that he moved

representation in the year 1994 ~~when~~ cause of action arose
and he ~~for~~ but was ~~not~~ given assurance. Therefore, he filed another

representation. ~~By~~ ^{The} repeated representation which are not
statutory will not give rise to the fresh cause of action.

The O.A. is dismissed as grossly time-barred.


Member (A)


Member (J)

/S.P./